

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:111
ANSWERED ON:21.07.2015
Amendment in IPC
Mishra Shri Daddan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the police are empowered to take action under section 39 of Indian Penal Code (IPC) for burning of the effigies of Chief Ministers or other Ministers democratically elected for not doing developmental works and disposing of the people's problems;
- (b) if so, whether the Government has any proposal to abolish the law enacted during the British rule for suppressing the freedom fighters; and
- (c) if so the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) Section 39 under Chapter II General Explanations of the Indian Penal Code, provides the definition of the term "Voluntarily" in the context of offences defined in criminal laws.
- (b) &(c) Amendment in criminal law is a continuous process in order to make the laws in sync with the social needs.
